

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

16

OA.1161/88

Date of Decision: 30-9-93

Shri Balwant Singh

Applicant

Versus

Union of India and others

Respondents

Shri V.P. Sharma,

Counsel for the applicant.

Shri D.P. Kshatriya,

Counsel for the respondents

CORAM:

The Hon. Member(J) Shri C.J. ROY.

The Hon. Member(A) Shri B.K. SINGH.

JUDGEMENT

(delivered by Hon.Member(J) Shri C.J. ROY)

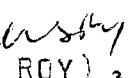
This OA 1161/88 filed by the applicant Shri Balwant Singh was heard along with the OA.1120/88 and 1158/88 filed by Shri Abdul Razak and others and Shri Ram Kishan respectively, since a common interest was involved and entitled for the same relief arising out of the same cause of action.

2. We have heard the learned counsel for both parties and perused the documents on record. We are satisfied that this case is also of similar nature as of OA 1120/88-Abdul Razak and others. The pleadings are also same. For the discussions and reasons given in this case, since it is a selection post, declared subsequent to the IV Pay Commission came into effect in 1.1.1986, the applicants appeared in the Selection test called for but could not qualify. We were not satisfied with the argument of the learned counsel for the applicant in OA 1120/88 and dismissed

the case as devoid of merit. The same judgement in OA 1120/88 applies to this case also as this case also on perusal does not have any merit for our interfarence. Hence we dismiss this OA with no order as to costs.


(B.K. SINGH)

MEMBER(A)


(C.J. ROY)

MEMBER(J)

30/9/93